

**GOVERNMENT OF INDIA
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:1155
ANSWERED ON:21.03.2012
PURVIEW OF RTI
Jindal Shri Naveen

Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) whether the Central Information Commission (CIC) has recently ruled that legal opinion sought internally by the Government comes under the purview of the Right to Information Act, 2005, and can be made public; and

(b) if so, the details thereof alongwith the reaction of the Government thereto?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office (SHRIV. NARAYANASAMY)

(a) & (b): The Central Information Commission is an independent quasi- judicial authority which adjudicates on appeals and complaints based on the facts and merits of the cases. The order of the Commission is binding in the particular case. Order of the Commission is challengeable in High Court by way of writ petition.